



2025:DHC:952-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 11.02.2025

+ W.P.(C) 1650/2025
AMIT KUMAR VERMA & ORS.

.....Petitioners

Through: Mr.Mandeep Baisala &
Mr.Yashpal Yadav, Advs

versus

UNION OF INDIA

.....Respondent

Through: Mr.Mimansak Bhardwaj, SPC
with Mr.Shubhashish Roy,
Ms.Vidya Mishra, Adv. &
Mr.Ankur, GP along with
Mr.A.M. Balashed, AC/CISF,
Mr.Atul, Mr.Prahlad, Mr.Amit,
SI/CISF.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (Oral)

CM APPL. 8011/2025

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

CM APPL. 8012/2025

3. This is an application seeking permission to file a lengthy synopsis and list of dates.
4. For the reasons stated in the application, the same is allowed.



5. The application is disposed of.

W.P.(C) 1650/2025

6. This petition has been filed by the petitioners, praying for the following relief:

“A direction to the Standing Screening Committee of the Respondent/CISF at CISF Headquarters, New Delhi to decide the correctness/antecedents of the documents produced by petitioners no.1 to 10, showing proof in support of the fact that no case/FIR is pending against them, within two weeks, as no cases, whatsoever, are pending against the petitioners herein.”

7. It is the case of the petitioners that the petitioners had applied for the post of Constable (General Duty). By a communication dated 23.01.2025, it has been informed to the petitioners that his case has been referred to the Standing Screening Committee on the ground that he was found to be involved in a criminal case before joining the Central Industrial Security Force.

8. The learned counsel for the petitioners submits that the respondent has failed to appreciate that the petitioners already stands acquitted of the said criminal case and there is no other criminal case pending against the petitioners.

9. The petitioners have filed the present petition as the delay in taking a decision by the Standing Screening Committee may cause further complications in the service profile of the petitioners, if the petitioners are eventually to be appointed.

